

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**

**Item No.-202**  
IB-2083/ND/2019  
IA/2715/2020  
New IA/4279/2020

**IN THE MATTER OF:**

M/s Modern Credit Pvt Ltd

**Vs.**

M/s KPG International Pvt Ltd.

....Applicant

.....Respondent

**SECTION**

U/s 7 IBC code 2016

Order delivered on 17.12.2020

**CORAM:**

**SHRI PATIBANDLA SATYANARAYANA PRASAD,  
HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant

: Manoj Kumar Garg, Advocate for IRP alongwith Sunil Kumar Aggarwal,  
IRP

For the Respondent

: Kanwal Chaudhary Adv for Suspended Board

**ORDER**

**IA- 2715/2020**

Heard the submissions made by the Counsel for the IRP as well as the Counsel for the suspended board of directors. The Counsel for the suspend board of directors is directed to instruct his clients to appear for virtual hearing and as per law, they should give proper authorization to the person who has already filed reply in the matter. Therefore, this IA may be posted to **21.01.2021**.

**IA-4279/2020**

Heard the submissions made by the IRP and perused the contents of the application. The CoC has proposed the appointment of IRP as RP vide resolution dated 27.11.2020 with 88.42 % votes. The Tribunal confirms the appointment of Sh. Sunil Kumar Aggarwal (bearing no. **IBBI/IPA-002/IP-002/IP-**

*le*

*cp*

N00081/2017-18/10222) as RP in this matter. Let the RP report the progress of the matter by 15.01.2021. List the matter on 21.01.2021.

Sd/-

(K.K. VOHRA)  
MEMBER (T)

Sd/-

(PATIBANDLA SATYANARAYANA PRASAD)  
MEMBER (J)